

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOs. 509 & 512 OF 2018 IN
DFR NO. 1443 OF 2018**

Dated: 26th April, 2018

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of

Lalpur wind Energy Private Limited

....Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors.

....Respondent(s)

Counsel for the Appellant(s) : Mr. Parinay Deep Shah

ORDER

**IA NO. 512 OF 2018
*(Appl. for waiver of court fees)***

We have heard learned counsel, Mr. Parinay Deep Shah, appearing for the Appellant. In the light of the statement made in the application and for the reasons stated therein, IA, being IA No. 512 of 2018 may kindly be accepted and the application filed by the Applicant may kindly be allowed to waive the payment of court fees in the interest of justice and equity.

We have gone through the statement made in the application. Learned counsel for the Appellant, did not specify the reasons assigned for waiver of court fees redressing their grievances before this Tribunal. Therefore, the application filed by the Appellant is liable to be dismissed as misconceive.

For the forgoing reasons, as stated above, the instant application filed by the Appellant is dismissed.

At this stage, learned counsel for the applicant/appellant seeks 3 days time to do the needful in the matter for paying court fees.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

The Appellant is directed to deposit the court fees within 3 days as requested.

IA NO. 509 OF 2018
(Appl. for condonation of delay in filing)

Issue notice to the Respondents returnable on 04.05.2018. Dasti, in addition, is permitted.

Registry is directed to list the matter on **04.05.2018** subject to payment of court fees by the appellant.

(S.D. Dubey)
Technical Member
js/kt

(Justice N.K. Patil)
Judicial Member